

NOTIFICATION *re* INSURANCE (AMENDMENT) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): I beg to lay on the Table a copy of the Insurance (Amendment) Rules, published in Notification No. G. S. R. 1070 in Gazette of India dated the 8th June, 1968 under sub-section (3) of section 114 of the Insurance Act, 1938, [Placed in Library. See No. LT-1334] 68.)

12.59 hrs.

COMMITTEE OF PRIVILEGES

FIFTH REPORT

SHRI KHADILKAR (Khed): I beg to present the Fifth Report of the Committee of Privileges.

RESIGNATION OF MEMBER

SHRIMATI VIJAYA LAKSHMI

MR. SPEAKER: I have to inform the House that Shrimati Vijayalakshmi Pandit elected Member of the Lok Sabha from Phulpur Constituency, U. P. has resigned . . . (*Interruptions*).

SOME HON. MEMBERS: Why?

MR. SPEAKER: With effect from 8th July, 1968.

SHRI NATH PAI (Rajapur): Have any reasons been given?

SHRI HEM BARUA (Mangaldai): Will you ask her to give reasons?

There are all kinds of rumours.

MR. SPEAKER: No. It is a one-sentence letter.

श्री मधु विश्व (मुंगेर): अध्यक्ष महोदय, यह कोई बुझा और भतीजी का मामला तो नहीं है ?

ESTIMATES COMMITTEE

FIFTY-SEVENTH REPORT

SHRI P. VENKATASUBBAIAH (Nandyal): I beg to present the Fifty-seventh Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Third Report of the Estimates Committee on the Ministry of Works, Housing and Supply—Rural Housing.

CONSTITUTION (AMENDMENT) BILL

(i) REPORT OF JOINT COMMITTEE

SHRI KHADILKAR (Khed): I beg to present the Report of the Joint Committee on the Bill further to amend the Constitution of India.

(ii) EVIDENCE BEFORE JOINT COMMITTEE

SHRI KHADILKAR: Sir, I beg to lay on the Table a copy of the Evidence given before the Joint Committee on the Bill further to amend the Constitution of India along with a copy of the statement containing a gist of main points made by witnesses in their Evidence before the Joint Committee.

13 hrs.

INDIAN PENAL CODE (AMENDMENT) BILL

(i) EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI TENNETI VISWANATHAM (Visakhapatnam): I beg to move:

"That this House do extend the time appointed for the presenta-

tion of Report of the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha, upto the last day of the next session."

The motion was put and adopted.

(ii) APPOINTMENT OF A MEMBER TO
SELECT COMMITTEE

SHRI TENNETI VEDWANATHAM:
I beg to move:

"That this House do appoint Shri Z. M. Khandole to the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha, in the vacancy caused by the death of Shri Mali Mariyappa."

The motion was put and adopted.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF JOINT COMMITTEE

SHRI ANIL K. CHANDA (Bhopal): I beg to move:

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and redelimitation of parliamentary and assembly constituencies in so far as such readjustment and redelimitation are necessitated by such inclusion or exclusion and for matters connected therewith, upto the first day of the second week of the Budget Session (1969)."

The motion was put and adopted.

CONTRACT LABOUR (REGULATION AND ABOLITION) BILL

EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF JOINT COMMITTEE

SHRI K. N. PANDEY (Padrauna):
I beg to move:

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith, upto the first day of the second week of the next session."

The motion was put and adopted.

GOVERNMENT (LIABILITY IN TORT) BILL

EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF JOINT COMMITTEE

SHRI NARAIN SWARUP SHARMA (Domariaganj): On behalf of Shri Shri Chand Goyal I beg to move the following:—

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, upto the last day of the next session."

The motion was put and adopted.

LOKPAL AND LOKAYUKTAS BILL

(i) EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF JOINT COMMITTEE

SHRI M. B. RANA (Broach): I beg to move the following:—

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to make provision for the appointment